

(9)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

O.A. No. 297 of 1989  
T.A. No.

DATE OF DECISION 22-7-1993

Shri S.D. Tiwari and Ors. Petitioner

Shri P.S. Handa Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Shri N.S. Shevde Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. N.B. Patel Vice Chairman,

~~The~~ Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

S/Shri

1. S.D. Tiwari
2. Ved Kumar Ghai
3. Rashidkhan H. Pathan
4. Abdulgafoor K.
5. Bhailal M.
6. Y.D. Sharma

16/Railway Colony,  
Nadiad - 387 001  
Distt. Kheda.

..... Applicants

Mr. P.S. Handa

..... Advocate

Versus

1. Union of India through  
Secretary Ministry of Railways,  
Rail Bhavan, New Delhi.
2. General Manager,  
Western Railway,  
Churchgate, Bombay - 400 020.
3. Divisional Railway Manager,  
Western Railway,  
Pratap Nagar, Vadodara - 390 004.
4. Sr. Divisional Operating Supdt.,  
Western Railway,  
Pratap Nagar, Vadodara - 390 004.
5. Sr. Divisional Personal Officer,  
Western Railway,  
Pratap Nagar, Vadodara - 390 004.

..... Respondents

Mr. N.S. Shevde

..... Advocate

ORAL ORDER

IN

O.A. 297 of 1989

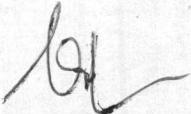
Date:- 22-7-1993

Per Hon'ble Shri N.B. Patel Vice-Chairman.

Shri Shevde, on behalf of the respondents, states  
that, till the Supreme Court renders decision in Malik's

case which is pending before it, the respondents will give promotions only in accordance with the modified interim order given by us on 25-6-93 and that such promotion <sup>will be</sup> stated to be subject to the decision of the Supreme Court in Malik's case. In view of this statement made by Shri Shevde, Shri Handa, on behalf of the applicants, seeks permission to withdraw the application. Permission granted. Application stands disposed of as withdrawn. Liberty to the parties to move the Tribunal in case of any difficulty.

No order as to costs.

  
( V. Radhakrishnan )  
Member (A)

  
( N.B. Patel )  
Vice-Chairman.